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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 481/95

Date of order : 4.11.97

BETWEEN :

1. Sri M.A.Aleem
2. Sri P.V.P.Ranga Rao
3. Sri Vidyadar Prasad
4. Sri G.Jaihind Rao
5. Sri P.Chandu Khan
6. Sri Y.Koteswara Rao
7. Sri N.Krishna
8. Sri P.Prakasha Rao

.. Applicants.

AND

The Senior Post Master  
Hyderabad GPO,  
Hyderabad.

.. Respondent.

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Counsel for the Applicants

.. Mr. P.Rathaiah

Counsel for the Respondent

.. Mr. V.Bhimanna

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

( As per Hon'ble Shri B.S.Jai Parameshwar, Member (Judl.) )

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Mr.B.S.A.Satyanarayana for Mr.P.Rathaiah, learned counsel  
for the applicants and Mr.V.Bhimanna, learned standing counsel  
for the respondents.

2. There are eight applicants in this OA. They are working  
under the respondent. They submit that they had applied for  
leave from 27.2.95 onwards.  
leave from 27.2.95 to 28.2.95. The respondents had not sanctioned  
them the leave so applied. However, the respondent by his memo

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dated 14.3.95 treated the absence of the applicants for the said period as unauthorised one and the said period was treated as dies non in accordance with the rule 62 of P&T Manual Vol.III.

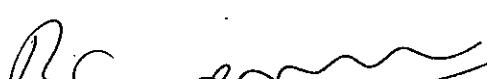
3. Hence the applicants have filed this OA challenging the said memo dated 14.3.95 and for a direction to the respondents to treat the period of absence as leave.

4. The respondent has filed counter.

5. The main grounds urged and relief claimed and also the stand taken by the respondent in this OA are similar to OA. 480/95 decided today. For the reasons stated in the OA, we feel it proper to give similar direction in this OA also.

6. In view of the above the applicants if so advised may submit a detailed representation for treating the period as leave due to them in accordance with the rules to the higher authorities higher than the authority who treated the period as dies non. If such a representation is received from the applicant, that authority should dispose of the representation in accordance with the rule within a period of 2 months, from the date of receipt of that representation. If the respondent authority adheres to their earlier decision of treating the period as dies non the reasons treating the period as dies non should also be indicated in the final order.

7. With the above observation the OA is disposed of with no costs.

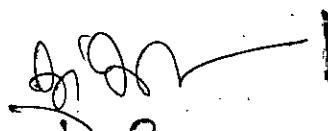
  
( B.S. JAI PARAMESHWAR )  
Member (Judl.)

4.11.97

Dated : 4th November, 1997

(Dictated in Open Court )

  
( R. RANGARAJAN )  
Member (Admn.)

  
D.R.

OA.481/95

Copy to:-

1. The Senior Post Master, Hyderabad.G.P.O., Hyderabad.
2. One copy to Mr. P.Rathaiyah, Advocate, CAT., Hyd.
3. One copy to Mr. V. Bhimanna, Addl.CGSC., CAT., Hyd.
4. One copy to BSJP M(0)?, CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

srr/-

18/11/97  
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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :  
M (J)

Dated: 4-11-97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in  
O.A.NO. 481/95

Admitted and Interim Directions  
Issued.

~~Allowed~~

Disposed of with Directions

~~Dismissed~~

~~Dismissed as withdrawn~~

~~Dismissed for Default~~

~~Ordered/Rejected~~

~~No order as to costs.~~

YLKR

II Court

